

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3192  
ANSWERED ON:10.12.2002  
AMENDMENT TO ARTICLE OF CONSTITUTION  
A. VENKATESH NAIK

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government of Karnataka has requested the Union Government to amend the Article 371;
- (b) if so, the details thereof; and
- (c) the time by which a decision is likely to be taken in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D.SWAMI)

(a): Yes, Sir.

(b): A proposal was received from the Government of Karnataka for amending Article 371 of the Constitution of India to provide for region-wise reservation in employment and admission to educational institutions in Karnataka on the lines of provisions in Article 371 D of the Constitution of India with respect to the State of Andhra Pradesh.

(e): The proposal of the Governemnt of Karnataka has not been found feasible.